

THE HIGH COURT OF MEGHALAYA SHILLONG

CORRIGENDUM

Dated, 10th August, 2026

No. HCM II/242/2016/Estt/60: In partial modification of this Registry's Notification No. HCM II/242/2016/Estt/59 dated 06.08.2026, it is hereby notified that the date of the Full Court Resolution appearing therein as "**27.07.2026**" shall be read as "**29.07.2026**".

REGISTRAR GENERAL

Memo No. HCM II/242/2016/Estt/60 -A

Dated 10th August, 2026

Copy to:-

1. The Registrar and PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for favor of kind information of Her Ladyship.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
5. The Member Secretary, Meghalaya State Legal Services Authority for kind information.
6. The Director, Meghalaya State Judicial Academy, for kind information.
7. The Commissioner and Secretary to the Govt. of Meghalaya, Law Department for favour of kind information and necessary action.
8. All District & Session Judges, Meghalaya.
9. The Registrar (Admin), High Court of Meghalaya for kind information.
10. The Registrar (Judicial Service), for favour of kind information and necessary action.
11. Shri. Febroneous Silkam Sangma for favor of kind information and necessary action.
12. The Accountant General (A&E), Meghalaya, Shillong for information and necessary action.

13. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
14. The Treasury Officer, Baghmara for information and necessary action.
15. The System Analyst, High Court of Meghalaya for uploading the notification in the official website.
16. Office copy.

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10/8/26

Yours faithfully,



REGISTRAR GENERAL